

# RAJYA SABHA

# Parliamentary Bulletin

## PART - I

(TWO HUNDRED AND FIFTY FOURTH SESSION)

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No. 5562]

FRIDAY, JULY 30, 2021

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### **Brief Record of the Proceedings of the Meeting of the Rajya Sabha held on the 30<sup>th</sup> July, 2021**

11-00 a.m.

#### **1. Observations by the Chair**

The Chairman made some observations regarding the need for maintaining decency and dignity of the House by the Members. He also apprised the House that a new system has been implemented whereby names of the Members alongwith the issues of public importance (Zero Hour Submissions and Special Mentions) which could not be taken up due to disruption of proceedings are being included in the Parliamentary Bulletin Part - I for record.

11-02 a.m.

#### **2. Papers Laid on the Table**

The following papers were laid on the Table:—

1. A copy each (in English and Hindi) of the following papers:—
  - (i) (a) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Pharmaceuticals) and Hindustan Antibiotics Limited (HAL), for the year 2018-19.
  - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.
  - (ii) Memorandum of Understanding between the Government of India (Ministry of Chemicals and Fertilizers, Department of Pharmaceuticals) and Karnataka Antibiotics & Pharmaceuticals Limited (KAPL), for the year 2020-21.

2. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—

- (i) S.O. 3776 (E), dated the 23<sup>rd</sup> October, 2020, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2020, along with Delay Statement.
- (ii) S.O. 2674 (E), dated the 2<sup>nd</sup> July, 2021, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2021.
- (iii) S.O. 2871 (E), dated the 19<sup>th</sup> July, 2021, publishing the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2021.

3. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), Notification No. G.S.R. 328 (E), dated the 17<sup>th</sup> May, 2021, publishing the Consumer Protection (E-Commerce) (Amendment) Rules, 2021, under Section 105 of the Consumer Protection Act, 2019.

4. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), Notification F. No. BS/11/11/2021, dated the 4<sup>th</sup> June, 2021, publishing the Bureau of Indian Standards (Conformity Assessment) Third Amendment Regulations, 2021, under Section 40 of the Bureau of Indian Standards Act, 2016.

5. A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 500 (E), dated the 20<sup>th</sup> July, 2021, publishing the Railway Protection Force (Amendment) Rules, 2021, under sub-section (3) of Section 21 of the Railways Protection Force Act, 1957.

6. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Rail Land Development Authority (RLDA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government of the working of the above Authority.

- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

7. A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), Notification No. G.S.R. 210 (E), dated the 26<sup>th</sup> March, 2021, publishing the Sugar Development Fund (Amendment) Rules, 2021, under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

8. A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution), under sub-section (5) of Section 45 of the Food Corporation Act, 1964:-

- (i) No. EP-14(1)/2017, dated the 7<sup>th</sup> June, 2021, publishing the Food Corporation of India (Staff) (First Amendment) Regulations, 2021.
- (ii) No. EP-17(1)/2020, dated the 7<sup>th</sup> June, 2021, publishing the Food Corporation of India (Staff) (Second Amendment) Regulations, 2021.
- (iii) No. EP-1(1)/2015 (Pt.), dated the 18<sup>th</sup> June, 2021, publishing the Food Corporation of India (Staff) (Third Amendment) Regulations, 2021.

9. A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Bharat Rural Livelihoods Foundation (BRLF), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Foundation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

10. A copy (in English and Hindi) of the Thirty-sixth Progress Report on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee (JPC) on Stock Market Scam and matters relating thereto (June, 2021).

11. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:—

- (i) S.O. 4741 (E), dated the 29<sup>th</sup> December, 2020, regarding amendment in Policy condition of SI. No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.
- (ii) S.O. 1145 (E), dated the 11<sup>th</sup> March, 2021, regarding Export of Red Sanders wood by Government of Andhra Pradesh-Extension of time.
- (iii) S.O. 1548 (E), dated the 11<sup>th</sup> April, 2021, regarding amendment in Export Policy of Injection Remdesivir and Remdesivir API.
- (iv) S.O. 2070 (E), dated the 31<sup>st</sup> May, 2021, regarding Export of Red Sanders wood by Directorate of Revenue Intelligence – Extension of time.
- (v) S.O. 2103 (E), dated the 1<sup>st</sup> June, 2021, regarding amendment in Export Policy of Amphotericin-B injections.
- (vi) S.O. 2332 (E), dated the 14<sup>th</sup> June, 2021, regarding amendment in Export Policy of Injection Remdesivir and Remdesivir API.
- (vii) S.O. 2663 (E), dated the 1<sup>st</sup> July, 2021, regarding amendment in Policy condition of SI. No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.
- (viii) S.O. 2803 (E), dated the 12<sup>th</sup> July, 2021, regarding Supply of essential commodities to the Republic of Maldives during the years 2021-22 to 2023-24.

12.(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

- (i) (a) Twenty-fourth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2001-02, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.
- (ii) (a) Twenty-fifth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2002-03, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
- (iii) (a) Twenty-sixth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2003-04, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
- (iv) (a) Twenty-seventh Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2004-05, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
- (v) (a) Twenty-eighth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2005-06, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation.
- (vi) (a) Twenty-ninth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2006-07, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.
- (vii) (a) Thirtieth Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2007-08, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (viii) (a) Thirty-first Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2008-09, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (ix) (a) Thirty-second Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2009-10, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (x) (a) Thirty-third Annual Report and Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited (J&KHPMC), Srinagar, Jammu and Kashmir, for the year 2010-11, together with the Auditor's Report on the Accounts and comments of the Comptroller & Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (xi) (a) Fifty-second Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

- (xii) (a) Fifty-third Annual Report and Accounts of the Bihar State Agro Industries Development Corporation Limited, Patna, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (xiii) (a) Fifty-third Annual Report and Accounts of the Maharashtra Agro Industries Development Corporation Ltd., Mumbai, for the year 2018-19, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (xiv) (a) Fifty-first Annual Report and Accounts of the Andhra Pradesh State Agro Industries Development Corporation Ltd., Vijayawada, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) to (xiv) above.
13. A copy each (in English and Hindi) of the following papers:—
- (i) (a) Annual Report of the National Institute of Plant Health Management, (NIPHM), Hyderabad, for the year 2019-20.
- (b) Annual Accounts of the National Institute of Plant Health Management, (NIPHM), Hyderabad, for the year 2019-20 and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.
- (ii) (a) Annual Report and Accounts of the Small Farmers' Agri-Business Consortium (SFAC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Consortium.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

14.(1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 31 of the Rani Lakshmi Bai Central Agricultural University Act, 2014:—

- (a) Annual Accounts of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2019-20, along with separate Audit Report for the period from 2019-20.
- (b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

11-03 a.m.

### **3. Messages from Lok Sabha — Reported and Government Bills laid on the Table**

I. Secretary-General reported to the House two messages from Lok Sabha informing Rajya Sabha that the Lok Sabha at its sitting held on the 29<sup>th</sup> July, 2021, passed:—

- (1) the Airports Economic Regulatory Authority of India (Amendment) Bill, 2021; and
- (2) the Inland Vessels Bill, 2021.

II. A copy each of the above Bills, as passed by Lok Sabha, were laid on the Table.

11-04 a.m.

### **4. Reports of the Joint Committee on Offices of Profit**

Dr. Sasmit Patra laid on the Table, a copy each (in English and Hindi) of the First, Second and Third Reports (Seventeenth Lok Sabha) of the Joint Committee on Offices of Profit.

11-05 a.m.

### **5. Statements by Ministers**

1. Shri Ashwini Kumar Choubey, Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution and Ministry of Environment, Forest and Climate Change, laid a statement (in English and



Hindi) regarding Status of implementation of recommendations/observations contained in the Tenth Report of the Department-related Parliamentary Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2021-22) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

2. Shri Bhagwanth Khuba, Minister of State in the Ministry of New and Renewable Energy and Ministry of Chemicals and Fertilizers, laid on the Table, the following statements (in English and Hindi) regarding:—

- (i) Status of implementation of recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers on Demands for Grants (2019-20) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers; and
- (ii) Status of implementation of recommendations contained in the Seventh Report of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers on Demands for Grants (2020-21) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

3. Dr. L. Murugan, Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying and Ministry of Information and Broadcasting, laid on the Table, a statement (in English and Hindi) regarding Status of implementation of recommendations/observations contained in the Twelfth Report of the Department-related Parliamentary Standing Committee on Agriculture on Demands for Grants (2020-21) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

11-06 a.m.

## **6. Statement regarding Government Business**

Shri V. Muraleedharan, Minister of State in the Ministry of External Affairs and Ministry of Parliamentary Affairs, made a statement regarding Government Business for the week commencing Monday, the 2<sup>nd</sup> of August, 2021.

<sup>λ</sup>11-10 a.m.

*The House adjourned and re-assembled at 12-00 Noon.*

12-00 Noon

## 7. Starred Questions

Starred Question No. 121 to 122 were orally answered. Answers to remaining Starred Question Nos. (123 to 135) were laid on the Table.

## 8. Unstarred Questions

Answers to Unstarred Question Nos. 1281 to 1440 were laid on the Table.

<sup>¶</sup>12-10 p.m.

*The House adjourned and re-assembled at 2-30 p.m.*

<sup>ρ</sup>2-32 p.m.

## 9. Government Bills — Introduced

1. The Limited Liability Partnership (Amendment) Bill, 2021, was introduced by Rao Inderjit Singh, Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation, Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.

2. The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021, was introduced by Dr. Bhagwat Karad, Minister of State in the Ministry of Finance.

2-34 p.m.

## 10. Government Bill — Passed

### **The Coconut Development Board (Amendment) Bill, 2021**

Shri Narendra Singh Tomar, Minister of Agriculture and Farmers Welfare, moved motion for consideration of the Bill.

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<sup>λ</sup> From 11-08 a.m. to 11-10 a.m., some points were raised.

<sup>¶</sup> From 12-09 p.m. to 12-10 p.m., some points were raised.

<sup>ρ</sup> From 2-30 p.m. to 2-32 p.m., some points were raised.

2-35 p.m.

Shri Muzibulla Khan took part in the discussion.

2-36 p.m.

Shri Narendra Singh Tomar replied to the discussion.

2-37 p.m.

The motion for consideration of the Bill was adopted.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Title were adopted.

2-38 p.m.

The motion moved by Narendra Singh Tomar that the Bill be passed was adopted and the Bill was passed.

*(Due to gross disorderly conduct in violation of the rules and etiquette of Rajya Sabha by the following Members, who entered the 'Well' of the House, displayed placards, shouted slogans and persistently and willfully obstructed the proceedings of the House, the Chair repeatedly adjourned the House)*

1. Ms. Dola Sen
2. Shrimati Mausam Noor
3. Ms. Arpita Ghosh
4. Shri Md. Nadimul Haque
5. Shri Abir Ranjan Biswas
6. Shri Partap Singh Bajwa
7. Shri Syed Nasir Hussain
8. Shri Ripun Bora
9. Shri Akhilesh Prasad Singh
10. Shri Kumar Ketkar
11. Shri G.C. Chandrashekhar
12. Shri Shaktisinh Gohil
13. Shri Naranbhai J. Rathwa
14. Shrimati Chhaya Verma
15. Shrimati Phulo Devi Netam
16. Shri Neeraj Dangi
17. Dr. Ameer Yajnik
18. Shri K. Somaprasad
19. Shri M. Shanmugam

20. Dr. V. Sivadasan

21. Shri Anthiyur P. Selvarasu

***Due to continuous disruptions in the proceedings of the House, 12 Matters to be Raised with Permission (Zero Hour Submissions) and 11 Special Mention notices permitted by the Chairman, as detailed below on matters of public importance, could not be taken up.***

**Matters raised with Permission**

- |     |                                   |  |
|-----|-----------------------------------|--|
| 1.  | Shri Vishambhar Prasad Nishad     | Non-issuance of ST Certificate to students in U.P.   |
| 2.  | Shri Maharaja Sanajaoba Leishemba | Demand for 'Sangai Project' at Keibul Lamjao National Park, Manipur.   |
| 3.  | Dr. M. Thambidurai                | Protection of rights of Tamil Nadu in sharing the water of river Cauvery.  |
| 4.  | Shri Kanakamedala Ravindra Kumar  | Allocation of houses to beneficiaries under TIDCO scheme.  |
| 5.  | Shri M. Shanmugam                 | Revival of Hindustan Antibiotics Ltd and to operationalise the Bio-Tech Lab at Chengalpattu.                             |
| 6.  | Shrimati Phulo Devi Netam         | Market development assistance/subvention on vermi compost produced in Gaushalas under Godhan Nyaya Yojana.               |
| 7.  | Dr. Amar Patnaik                  | Increase resource transfer to States by including cess and surcharge collection in the divisible pool.                   |
| 8.  | Shri Sambhaji Chhatrapati         | Recurring Floods in western Maharashtra and Konkan region.   |
| 9.  | Dr. V. Sivadasan                  | Rising unemployment rate in the country.   |
| 10. | Dr. Fauzia Khan                   | Substandard work on National Highway 752K.   |
| 11. | Shri Ajay Pratap Singh            | Change in eligibility criteria and inclusion of private hospitals in Ayushman Health Card Scheme for treatment of Women. |

12. Dr. Ashok Bajpai Demand to free Hindu temples/ mutts from government control.

### Special Mentions

1. Shri K. C. Ramamurthy Need for Uniform Civil Code.
2. Shri V. Vijayasai Reddy Approval of revised cost estimate of Polavaram Irrigation Project.
3. Shri Ramji Reservation for SC/ST/OBCs in the vacancies advertised by UPPSC.
4. Shri Hardwar Dubey "Ease of doing Business" and "Artificial Intelligence" under Digital India Programme
5. Shrimati Chhaya Verma Pay revision of employees of Bhilai Steel Plant.
6. Shri Ram Nath Thakur Caste based census in 2021.
7. Shri Tiruchi Siva Elimination of anomalies in disability pension of Sepoys and officers in armed forces.
8. Shri Prasanna Acharya Share ratio of premium subsidy under PMFBY between Centre and States.
9. Prof. Manoj Kumar Jha Digital safety and security as an integral part of the right to life.
10. Shri G.V.L. Narasimha Rao Completion of pending railway projects in Andhra Pradesh.
11. Dr. L. Hanumanthaiah Better treatment to ASHA workers.)

<sup>Ω</sup>2-40 p.m.

The House adjourned till 11-00 a.m. on Monday, the 2<sup>nd</sup> August, 2021.

DESH DEEPAK VERMA,  
*Secretary-General*

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<sup>Ω</sup> From 2-39 p.m. to 2-40 p.m., some points were raised.